Item-14

23.7.2004

MA-1483/2004 IN MA-1484/2004 OA-1865/2003



Present: Sh. R.S.Rai,

counsel for applicant.

Heard counsel for applicant on MAs.

We have perused the application filed for seeking revival of the OA and application seeking condonation of delay. On perusal of the same, we do not find that there is any sufficient cause for non-appearance of the applicant and also for condonation of delay. Both the MAs stands dismissed.

(KULDIP SINGH) Member (J)

'sd'

(V.K. MAJOTRA) Vice Chairman (A)

Va Majoh

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